

ITEM NO.1501

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 55/2019

JANHIT ABHIYAN

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

WITH

T.C.(C) No. 8/2021 (XVI-A)

W.P.(C) No. 596/2019 (X)

W.P.(C) No. 446/2019 (PIL-W)

W.P.(C) No. 427/2019 (X)

W.P.(C) No. 343/2019 (PIL-W)

W.P.(C) No. 331/2019 (X)

W.P.(C) No. 798/2019 (PIL-W)

W.P.(C) No. 732/2019 (PIL-W)

W.P.(C) No. 854/2019 (PIL-W)

T.C.(C) No. 12/2021 (XVI-A)

T.C.(C) No. 10/2021 (XVI-A)

T.C.(C) No. 9/2021 (XVI-A)

T.C.(C) No. 7/2021 (XVI-A)

T.C.(C) No. 11/2021 (XVI-A)

T.P.(C) No. 1245/2019 (XVI-A)

T.P.(C) No. 122/2020 (XVI-A)

SLP(C) No. 8699/2020 (XV)

T.P.(C) No. 2715/2019 (XVI-A)

W.P.(C) No. 341/2019 (PIL-W)

W.P.(C) No. 249/2019 (PIL-W)

W.P.(C) No. 73/2019 (PIL-W)

W.P.(C) No. 80/2019 (PIL-W)

W.P.(C) No. 72/2019 (PIL-W)

W.P.(C) No. 76/2019 (PIL-W)

W.P.(C) No. 222/2019 (PIL-W)

W.P.(C) No. 69/2019 (PIL-W)

W.P.(C) No. 473/2020 (X)

W.P.(C) No. 419/2019 (PIL-W)

W.P.(C) No. 122/2019 (PIL-W)

W.P.(C) No. 106/2019 (PIL-W)

W.P.(C) No. 133/2019 (PIL-W)

W.P.(C) No. 212/2019 (PIL-W)

W.P.(C) No. 162/2019 (PIL-W)

W.P.(C) No. 182/2019 (PIL-W)

W.P.(C) No. 178/2019 (PIL-W)

W.P.(C) No. 168/2019 (PIL-W)

W.P.(C) No. 95/2019 (PIL-W)

W.P.(C) No. 146/2019 (X)

W.P.(C) No. 493/2019 (PIL-W)

Date : 07-11-2022 These matters were called on for
pronouncement of judgment today

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Ms. Prakrati Raj

These matters have been disposed of today by pronouncement of four separate judgments rendered by Hon'ble Mr. Justice Dinesh Maheshwari, Hon'ble Mr. Justice S. Ravindra Bhat, for himself and on behalf of the Hon'ble the Chief Justice; Hon'ble Ms. Justice Bela M. Trivedi; and, Hon'ble Mr. Justice J.B. Pardiwala.

In view of the decision rendered by the majority consisting of Hon'ble Mr. Justice Dinesh Maheshwari, Hon'ble Ms. Justice Bela M. Trivedi and Hon'ble Mr. Justice J.B. Pardiwala, the challenge raised to 103rd Amendment to the Constitution fails and the decision rendered by Hon'ble Mr. Justice S. Ravindra Bhat remains in minority.

Consequently, the Writ Petitions and other proceedings stand disposed of.

In view of the above, pending applications, including applications for impleadment/intervention, if any, also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
COURT MASTER

(Four signed Reportable Judgments and one reportable Common signed order are placed on the file.)